

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH

ALLAHABAD

Allahabad : Dated this 29th day of May, 2001.

Original Application No. 605 of 1994.

CORAM :-

Hon'ble Mr. Justice RRK Trivedi, V.C.

Hon'ble Maj Gen KK Srivastava, A.M.

Moorat Singh S/o Shri Ganesh Phadali,  
R/o Village & Post Simraha,

District-Jhansi.

(Sri RK Nigam, Advocate)

. . . . . Applicant

Versus

1. Union of India through General Manager,  
Central Railway, Bombay V.T.

2. Divisional Railway Manager, Central Railway,  
Jhansi.

(Sri A.V. Srivastava, Advocate)

. . . . . Respondents

ORDER (O\_r\_a\_l)

By Hon'ble Mr. Justice RRK Trivedi, V.C.

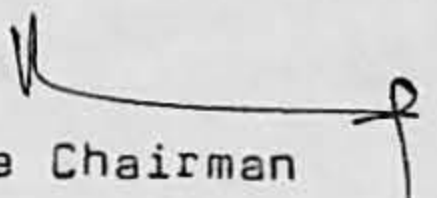
By this OA the applicant has prayed for a direction to the respondents to show the records in regard to the placement of the applicant under the handicapped quota and in case the applicant's name is not there, to interpolate his name according to the position. It has also been prayed that the respondents be directed to <sup>appointment</sup> issue ~~promotion~~ order in favour of the applicant in handicapped quota in Class IV Category.

2. The facts of the case are that the applicant's father Sri Ganesh Phadali was serving as Mate under PWI Mauranipur. He retired from service on 01-7-1978. The applicant claims that he is handicapped and is entitled for appointment outrightly being handicapped child of a retired employee



3. We have considered this aspect of the case. However, we do not find any substance. There is no rule providing such appointment after retirement of the employee. If the applicant is handicapped, he may apply whenever vacancies arise and notification is issued. The application of the applicant may be considered on merits in such selection and he may be given the benefit of his being handicapped. He cannot claim <sup>Special</sup> ~~general~~ direction of the nature claimed in this UA. The UA is accordingly disposed <sup>of.</sup> There shall be no order as to costs.

  
Member (A)

  
Vice Chairman

Dube/